

**REPORTS OF THE COMMITTEE
ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS**

NINTH SESSION—SECOND LOK SABHA

Fifty Seventh Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1960

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**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

***Fifty-seventh Report**

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Fifty-seventh Report.

2. The Committee met on the 29th February, 1960 for—

- (1) Classification and allocation of time for discussion of the Bills (*vide Appendix*) under Rule 294(1) (b) and 294(1) (c) of the Rules of Procedure respectively.
- (2) Re-classification of the prevention of Hydrogenation of Oils Bill by Shri Jhulan Sinha.
- (3) Examination of the following Bills under Rule 294(1) (a) of the Rules of Procedure seeking to amend the Constitution—
 - (i) Constitution (Amendment) Bill (Amendment of the Eighth Schedule) by Shri Atal Bihari Vajpayee.
 - (ii) Constitution (Amendment) Bill (Amendment of Article 343) by Shri Chapalakanta Bhattacharyya.

3. The Members concerned had been invited to present before the Committee their views on their Bills but none of them attended the sitting.

* * *

II. Classification and allocation of time to Bills

4. After considering all aspects of the Bills, the Committee placed all the three Bills in category 'B' and allotted time for each of the Bills as shown in column 5 of the Appendix.

*The following motion was moved by Sardar Amar Singh Saigal and was adopted by the House on the 4th March, 1960:—

"That this House agrees with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd March, 1960."

[L.S. Deb., dated the 4th March, 1960].

III. Re-classification of Bills

5. The Committee then considered Shri Jhulan Sinha's letter requesting that the classification of his Bill, namely the Prevention of Hydrogenation of Oils Bill be changed from category 'B' to category 'A'. The Bill had been placed in category 'B' by the Committee *vide* their Twenty-seventh Report (Second Lok Sabha). As no new ground had been made out, the Committee did not see any justification in altering the original categorisation of the Bill.

IV. Examination of the Constitution (Amendment) Bills

(a) Constitution (Amendment) Bill (*Amendment of Eighth Schedule*) by Shri Atal Bihari Vajpayee.

6. The Committee noted that a resolution on the same subject by the Member had already been admitted for the current session and that there was a possibility of its securing a place in the ballots to be held for the remainder of the current session. In view of this the Committee postponed consideration of the Bill.

(b) Constitution (Amendment) Bill (*Amendment of Article 343*) by Shri Chapalakanta Bhattacharyya.

7. The Member giving notice of the Bill was absent and the Committee postponed consideration of the Bill.

V. Recommendation

8. The Committee recommend—

- (i) That the classification and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House; and
- (ii) that the original classification of the Prevention of Hydrogenation of Oils Bill by Shri Jhulan Sinha be not changed.

NEW DELHI;
The 1st March, 1960
Phalgunā 11, 1881 (Saka)

HUKAM SINGH.

APPENDIX

Sl. No.	Name of the Bill and the Member incharge	Bill No.	Category allotted	Time allotted by the Committee	Remarks
1	2	3	4	5	6
1.	Indian Bar Councils (Amendment) Bill <i>(Amendment of sections 12 and 15)</i> by Shri Ajit Singh Sarhadi.	84 of 1959	B	2 hours	
2.	Legal Practitioners (Amendment) Bill <i>(Insertion of new section 14A and Amendment of section 41)</i> by Shri Ajit Singh Sarhadi.	83 of 1959	B	1 1/2 hours	
3.	Child Marriage Restraint (Amendment) Bill <i>(Amendment of sections 2 and 3)</i> by Shri Diwan Chand Sharma.	89 of 1959	B	2 hours	